

No. Rule/P.805/2021

THE HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

In exercise of the powers conferred by clause (3) of article 227 and article 235 of the Constitution of India and of all other powers enabling it in that behalf and with the previous approval of the Governor of Maharashtra under the proviso to clause (3) of the said article 227, the High Court of Judicature at Bombay, hereby makes the following amendments, to the Criminal Manual, 1980, namely :—

In the Criminal Manual, 1980,—

(1) in Chapter I, in paragraph 14, in sub-paragraph (4) for the letters and figures “ **Rs. 15,000** ”, at both the places where they occur, the letters and figures “ **Rs. 50,000 (Rupees Fifty Thousand only)** ” shall be substituted.

(2) in Chapter XVI, after paragraph 10, the following paragraph shall be inserted, namely :—

10-A. On admission of appeals or revisions filed by parties other than State Government, the appellants' or applicants' advocates should be required to file a complete paper book for the Court, containing copies of all relevant papers as required by Paragraph 10, Chapter XVI of Criminal Manual. Such paper-books prepared should be certified in tune with and based on the original records by the concerned Advocate. A copy of the paper book should be provided by the appellants' or applicants' Advocates to the opponents/ respondents, (as the case may be), well in advance, so that the said opponents/respondents (as the case may be) can compare and verify from the original records, whether any document is missing or has not been included in the paper-book and it should be brought to the notice of the concerned Officials in the Registry of the District Court. After cross checking by the Registry Officials as also after comparison with the originals, private paper books can be taken on record.

In the event, the learned appellate Judge orders to summon the original record at the time of hearing of the appeals or revision, the original records should immediately be made available. In any event, when the final hearing of the Criminal Appeal commences, the original records should immediately be made available by the concerned Clerk of the Court.

HIGH COURT OF JUDICATURE AT BOMBAY

DATE : 27TH SEPTEMBER, 2022.

MAHENDRA W. CHANDWANI,

REGISTRAR GENERAL.